

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

v.

Amrapali Silicon City Pvt. Ltd.

.... Respondent

under Section 7 of IBC

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant:

Mr. Prashant Kumar

For the Respondent:

Ms. Surabhi Khattar, Advocate

ORDER

Notice of the application to the Interim Resolution Professional/Resolution Professional namely Mr. Rajesh Samson returnable on 02.11.2017 be issued.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
Vineet